

Misc(B) 42/2020

Present: Shri C. B. Gogoi, Sessions Judge, Udalguri.

Order

13-03-2020

This is an application U/S 439 Cr.P.C. seeking bail for accused Sutradhar Singh in connection with Mazbat PS case No. 14/2020 U/S 370(3)(4) IPC.

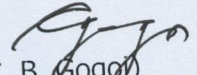
Though today is the date fixed for case diary, IO vide his letter informed that he filed the charge-sheet on conclusion of investigation.

Heard both sides. Peruse the contents of the FIR which reveals that accused allegedly trafficked more than one girl minor and major and sent them to Delhi, Mumbai etc under threat.

It is seen that accused has been arrested by police on 23-02-2020 and charge sheet was laid on 29-02-2020 and the offence in which accused was arrested is punishable with rigorous imprisonment for not less than 10 years which may extend to life.

In view of section 167(2)(a)(i) Cr.P.C. accused cannot claim bail as a matter of right. As the offence against accused appears to be serious in nature, this court is not inclined to grant bail to accused Sutradhar Singh.

Bail petition is accordingly disposed off.


(C. B. Gogoi)
Sessions Judge, Udalguri
Dist Udalguri, BTAD (Assam)